



Ref. No. DTPA/Rep/20-21/15

15<sup>th</sup> December, 2020

Smt. Nirmala Sitharaman

Hon'ble Minister of Finance and Corporate Affairs

Government of India

Department of Revenue

North Block

New Delhi - 110001

[fmo@nic.in](mailto:fmo@nic.in)

Respected Madam ,

**Sub: Request to extend the due date for Filing Declaration under Vivad Se Vishwas Scheme to 15<sup>th</sup> March, 2021**

Respected Madam, we wish to appraise your good self that in West Bengal, as well as other States, normalcy in operations is yet to set in as most of the working force commutes by local train and the local train service has resumed with partial operations from 11<sup>th</sup> November, 2020, which makes difficult for work force to reach their office. Many professionals as well as their key staff have suffered infection from Covid -19. Therefore, in most of the offices the Businessmen as well as Professionals are unable to complete their incomplete work and prepare the financial statements for the year ended 31<sup>st</sup> March 2020.

Our Association has been encouraging the taxpayers to file Declaration under Vivad Se Vishwas Scheme and settle the dispute pending in appeal at various forums.

The Government had extended the date vide Notification No. SO 3847(E ) dated 27<sup>th</sup> October, 2020, for filing Declaration under Vivad Se Vishwas Scheme to 31<sup>st</sup> December, 2020.

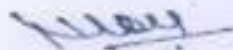
However due to Corona Pandemic the work at various offices of taxpayers as well as professionals has not yet resumed as was expected. Even the Commissioners of Income Tax, Assessing Officers are attending their offices in a very limited manner. They have not been able to give effect to Rectification Petitions and even Appeal Effects have not been given. Thus the demand reflected in department's record is not correct. Even where additions were made in 2 files and in one was made on Protective basis, in such cases despite declaration under VSV in case of Main file, the Officers are not deleting addition made in other file on protective basis. Further due to Faceless Assessment Schemes various Circles and Wards have been merged and there is no communication by the Incoem Tax Department as to who is the Jurisdictional Officer now, who can be approached to follow up for Rectifications and Appeal Effects. Likewise due to faceless Appeal Scheme, the erstwhile Offiese fo CIT (A) are refusing to accept letter for withdrawal of appeals as required under VSV Scheme. Their plea is that the appeals have been transferred to NeAC. These are the real difficulties, we are facing and as such there is considerable constraint in desired success of the Vivad Se Vishwas Scheme. Kindly issue necessary instruction so that substantial justice is allowed and in doing so technical considerations should not become a barrier.

**Further we earnestly request that the date for furnishing Declaration under Vivad Se Vishwas Scheme should be extended to at least till 15<sup>th</sup> March, 2021 and the date for payment without additional payment may be kept at 31<sup>st</sup> March, 2020 as decided as per Notification dared 27.10.2020. This suggestion is with a view that the Scheme gets desired success.**

Thanking you,

Your's faithfully

**For Direct Taxes Professionals' Association**



**N K Goyal  
President**



**Adv Narayan Jain  
Chairman- Representation Committee**